

PROF. MADHU DANDAVATE:
What is your ruling on it? (*Interruptions*).

12.06 hrs.

PAPERS LAID ON THE TABLE

POWER THRESHERS (QUALITY CENTRAL) ORDER, 1981, TWO WHEELER VEHICLES (RESTRICTION OF RE-SALE) ORDER, 1981, NOTIFICATIONS UNDER PETROLEUM ACT, 1934 AND INDUSTRIES (DEVELOPMENT AND REGULATION) ACT, 1951.

THE MINISTER OF INDUSTRY AND LABOUR (SHRI NARAYAN DATT TIWARI): I beg to lay on the Table:—

(1) A copy of the Power Threshers (Quality Control) Order, 1981 (Hindi and English versions) published in Notification No. S.O. 746(E), in Gazette of India dated the 16th October, 1981, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [*Placed in Library. See No. LT-2915/81.*]

(2) A copy of the two Wheeler Vehicles (Restriction on Re-sale) Order, 1981 (Hindi and English versions) published in Notification No. S.O. 735(E), in Gazette of India dated the 6th October, 1981, issued under section 18G of the Industries (Development and Regulation) Act, 1951. [*Placed in Library. See No. LT-2916/81.*]

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 29 of the Petroleum Act, 1934:—

(i) The Petroleum (Second Amendment) Rules, 1981 published in Notification No. GSR 756 in Gazette of India dated the 15th August, 1981.

(ii) The Petroleum (Third Amendment) Rules, 1981, published in Notification No. GSR 757 in Gazette of India dated the 15th August, 1981. [*Placed in Library. See No. LT-2917/81.*]

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) section 18A of the Industries (Development and Regulation) Act, 1951:—

(i) S.O. 315(E), published in Gazette of India dated the 22nd April, 1981 regarding extension of period of take over of management of Messrs Carter Pooler and Company Private Limited, Calcutta.

(ii) S.O. 331(E), published in Gazette of India dated the 22nd May, 1981 regarding extension of period of take over of management of Messrs Ganesh Flour Mills Company Limited, Delhi. [*Placed in Library. See No. LT-2918/81.*]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Cement Research Institute of India, New Delhi, for the year 1980-81 along with Accounts.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Cement Research Institute of India, New Delhi, for the year 1980-81. [*Placed in Library. See No. LT-2919/81.*]

NOTIFICATION UNDER DELHI MUNICIPAL CORPORATION ACT, 1957, FOREIGN CONTRIBUTION (ACCEPTANCE OR RETENTION OF GIFTS OR PRESENTATIONS) AMENDMENT REGULATIONS, 1981 AND ADMINISTRATIVE REPORT OF ANDAMAN AND NICOBAR ADMINISTRATION FOR 1979-80.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): I beg to lay on the Table:—

(i) A copy of Notification No. F.11/20/79-LSG (Hindi and English versions) published in Delhi Gazette dated the 5th October, 1981 containing Order No. U.11013/8/81—Delhi of the Ministry of Home

Affairs making amendment to the Order dated the 11th April, 1980 issued under sub-section (1) of section 490 of the Delhi Municipal Corporation Act, 1957 by substituting the words 'two years' for the words 'one year and a half' under sub-section (3) of the said Act, together with an explanatory statement for the issue of the Order. [Placed in Library. See No. LT-2920/81].

(2) A copy of the Foreign Contribution (Acceptance or retention of Gifts or Presentations) Amendment Regulations, 1981 (Hindi and English versions) published in Notification No. S.O. 786(E) in Gazette of India dated the 5th November, 1981, under sub-section (3) of section 30 of the Foreign Contribution (Regulation) Act, 1976. [Placed in Library. See No. LT-2921/81].

(3) A copy of the Annual General Administration Report (Hindi and English versions) of the Andaman and Nicobar Administration for the year 1979-80. [Placed in Library. See No. LT-2922/81].

NAVY (DISCIPLINE AND MISCELLANEOUS PROVISIONS) FIRST (AMENDMENT) REGULATIONS, 1981.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): I beg lay on the Table a copy of the Navy (Discipline and Miscellaneous Provisions) First (Amendment) Regulations, 1981 (Hindi and English versions) published in Notification No. S.R.D. 247 in Gazette of India dated the 12th September, 1981, under section 185 of the Navy Act, 1957. [Placed in Library. See No. LT-2923/81].

NOTIFICATION UNDER DELHI ADMINISTRATION ACT, 1966 UNION PUBLIC SERVICE COMMISSION (MEMBERS) AMENDMENT REGULATIONS 1981, BORDER SECURITY-FORCE CHIEF LAW OFFICER AND LAW OFFICERS, RECRUITMENT AND CONDITIONS OF SERVICE (AMENDMENT) RULES, 1981, A STATEMENT FOR DELAY, NOTIFICATIONS UNDER ALL INDIA SER-

VICES ACT, 1951 AND DELHI POLICE (PROMOTION AND CONFIRMATION) (SECOND AMENDMENT) RULES, 1981.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKTASUBAIAH): I beg to lay on the Table:

(1) A copy of Notification No. S.O. 707(E) (Hindi and English versions) published in Gazette of India dated the 19th September, 1981 containing President's Order dated the 19th September 1981 issued under section 31 of the Delhi Administration Act, 1966 suspending certain provisions of the said Act for a further period of six months with effect from the 21st September, 1981. [Placed in Library. See No. LT-2924/81].

(2) A copy of the Union Public Service Commission (Members) Amendment Regulations, 1981 (Hindi and English versions) published in Notification No. GSR 832 in Gazette of India dated the 12th September, 1981, issued under Article 318 of the Constitution. Placed in Library. See No. LT-2925/1].

(3)(i) A copy of the Border Security Force, Chief Law Officer and Law Officers Recruitment and Conditions of Service (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. GSR 498(E) in Gazette of India dated the 28th August, 1981, under section 141 of the Border Security Force Act, 1968.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (i) above. (Placed in Library. See No. 2926/81).

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The Indian Administrative Service (Appointment by Promotion) Amendment Regulations, 1981, published in Notification No. GSR 875 in Gazette of India dated the 3rd October, 1981.